

(32)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:  
AT HYDERABAD

ORIGINAL APPLICATION NO. 270 of 1993

DATE OF JUDGMENT: 31st March, 1993

BETWEEN:

1. Mr. Shiv Rudrappa
2. Mr. Ram Asre
3. Mr. P. Subramani
4. Mr. B. Sunder Raj
5. Mr. Marya Bhoqal

AND

1. The Secretary,  
Ministry of Defence,  
Government of India,  
New Delhi-11.
2. The Director General of Electrical  
and Mechanical Engineering,  
EME (Civil), Army Headquarters,  
DHQ, New Delhi-11.
3. The Commandant,  
1 EME Centre,  
Secunderabad-500587.
4. The Commanding Officer,  
Depot Battalion,  
EME Depot Battalion,  
Secunderabad-500021.

.. Respondents

APPEARANCE:

COUNSEL FOR THE APPLICANTS: Mr. V. Venkateswaran, Esq.  
COUNSEL FOR THE RESPONDENTS: Mr. M. Jaganmohan Reddy, Addl. CGSC

CORAM:

Hon'ble Shri Justice V. Neeladri Rao, Vice Chairman  
Hon'ble Shri R. Balasubramanian, Member (Admn.)

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JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE  
SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

This application is filed by Mr. Shiv Rudrappa and 4 others against the Defence Secretary and 3 others with a prayer to grant them the revised scales of pay of Rs.210-260 those covered in the Judgment dated 29.9.1989 in OA 443/88 and also the Judgment dated 25.1.1993 in OA 46/93 with consequential benefits and arrears of salary.

2. When the case was taken up, Mr. V.Venkateswar Rao, learned counsel for the applicants urged that the applicants herein are similarly placed to those in the OAs referred to above. Mr. Jagan Mohan Reddy for the respondents, however, stated that while giving the scales, notionally, arrears may be restricted because the applicants approached this Tribunal at a belated stage. Hence, following the Judgment dated 25.1.1993 in OA 46/93 and also the Judgment dated 29.9.1989 in OA 443/88, we direct the respondents to fix the pay of the applicants notionally with all consequential benefits in the scale of pay of Rs.210-260 and Rs.260-400 with effect from 22.8.1983 onwards. But the monetary benefits ie., arrears thereof will be only for a period commencing from 10.3.1992 ie., one year prior to 10.3.1993, the date on which

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this OA was filed. The OA is disposed of accordingly with no order as to costs.

(Dictated in the open Court).

*X*  
(V.NEELADRI RAO)  
Vice Chairman

*R.Balasubramanian*  
(R.BALASUBRAMANIAN)  
Member (Admn.)

Dated: 31st March, 1993.

*86/1183*  
Dy. Registrar (Jud.)

vsn

Copy to:-

1. The Secretary, Ministry of Defence, Government of India, New Delhi.
2. The Director General of Electrical and Mechanical Engineering, EME (Civil), Army Headquarters, DHQ, New Delhi-11.
3. The Commandant, 1 EME Centre, Secunderabad-587.
4. The Commanding Officer, Depot Battalion, EME Depot Battalion, Secunderabad-21.
5. One copy to Sri. V.Venkateswara Rao, advocate, CAT, Hyd.
6. One copy to Sri. M.Jagan Mohan Reddy, Addl. CGSC, CAT, Hyd.
7. One spare copy.

Rsm/-

*30/3/93  
P.M.*

O.A. 270/93

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
VICE CHAIRMAN

AND

THE HON'BLE MR. R. BALASUBRAMANIAN :  
MEMBER (ADMN)

AND

THE HON'BLE MR. T. CHANDRASEKHAR  
REDDY : MEMBER (JUDL)

DATED: 31/3/ -1993

ORDER/JUDGMENT

R.P. / C.P. / M.A. No.

in

O.A. No.

270/93

T.A. No.

(W.P. No.)

Admitted and Interim directions  
issued.

Allowed.

Disposed of with directions.

Dismissed as withdrawn.

Dismissed

Dismissed for default.

Ordered/Rejected.

NO order as to costs.

pvm

